

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM NO. 114
(CAA)-138(PB)/2018

IN THE MATTER OF:

Tata Teleservices Ltd and Bharti Airtel Ltd
And Bharti Hexacom Ltd.

.... Petitioner

Order under Section 230-232

Order delivered on 30.11.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:-

For the petitioner:

Mr. Sanjeev Puri, Sr. Advocate with Mr. Gyanendra Kumar,
Mr. Kamal Shankar, Ms. Pallavi Rao, Ms. Nivedita Rao, Ms.
Aditi Singhvi, Mr. Pradyumna Sharma, Mr. Darshna Vyas &
Mr. Ashwini Chawla, Advs.

For the DOT

Mr. Kamal Kant Jha, Senior Panel Counsel for DOT

For the ITD

Mr. Aayushmaan Vatsyayani, Adv. with Mr. Deepak Anand,
Standing Counsel for the Income Tax Department

For the RD

Mr. C. Balooni, CP

ORDER

Due to paucity of time matter could not be taken up.

List on 11.12.2018.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

30.11.2018
Ritu Sharma